

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 278 of 2013 &
IA No. 377 of 2013

Dated : 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd.

..... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s) : Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Syed Mahaboob
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan
Ms. Prerna Priyadarshini.

ORDER

Admit. We have heard the Learned Senior Counsel for the Appellant as well as the Learned Counsel for the State Commission with reference to the prayer for Interim Stay of the operation of the Impugned Order in IA No. 377 of 2013.

After hearing the parties, we are of the view that instead of granting stay of the Impugned Order, it would be better to direct the Appellant to approach the Commission to seek for the extension of

time for the implementation of this impugned order. Accordingly ordered.

The Learned Senior Counsel for the Applicant also submits that the Applicant will file the application for extension of time tomorrow itself before the State Commission. In view of the fact that the Appellant will approach the Commission seeking for extension of time, we deem it appropriate to direct that implementation of the Impugned Order be postponed till the order is passed by the State Commission in the Application for seeking extension of time to be filed by the Appellant tomorrow i.e. on 01.11.2013.

The Commission may entertain the said application and consider the extension time for implementation and pass an order accordingly.

Post the stay application in IA No.377 of 2013 as well as the main Appeal for hearing on **13.11.2013 at 11:00 a.m.**

(V.J. Talwar)
Technical Member
Pr/rt

(Justice M. Karpaga Vinayagam)
Chairperson